## CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH ALLAHA BAD

DATED: THIS THE LITH DAY OF MARCH 1998

CORAM ; Hon ble Mr. S. Dayal Hon 'ble Mr. J.P. Sharma

# ORIGINAL APPLICATION NO.394/94

Union of India through D.R.M., Central Railway, Jhansi and P.W.I. Central Railway, Jhansi.

- - - Applicants

C/A Sri G.P.Agrawal

#### Versus

- 1. Nishad Raj son of Banfar through Sri Bhushan Singh Advocate r/o Neelam Bhawan, Gondoo compound, Jhansi.
- 2. Prescribed authority under the payment of wages Act 1936-Assistant Labour Commissioner, Jhansi.

- - Respondents C/R - -

### ORDER

### By Hon ble Mr. S. Dayal AM

Sri G.F.Agrawal learned cousel for

theapplicant. This is an application filed under section 19 of the Administrative Tribuals Act, 1985 praying for relief of setting aside the order dated 17.2.1993 in case no.5/91 passed by the Prescribed authority under the payment of wages Act between N, shad Raj versus DRM, Central Railway Jhansi and another.

- The Prescribed authority awarded the amount of Rs.23,247.25 towards arrears and equal amount towards compensation alongwith cost of % 200/-
- It is now settled position of law that 4. the jurisidction of this Tribunal does not extend over the cases decided under the payment of wages Act. Therefore, this application is dismissed as falling outside the jurisidction of this Tribunal.
- The applicants may seek relief before the proper forum, if so advised.

J.M.

A.M.